

National Company Law Tribunal

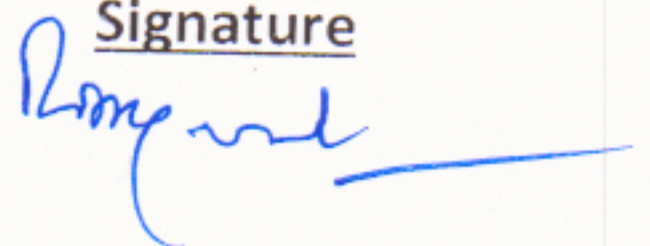
Allahabad Bench

CP NO. 37/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE COMPANY: Jaiprakash Associates Ltd

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R. P. Agarwal	Adv.	Petitioner	
2.				

CP No.37/ALD/2017

Advocate, Shri R.P. Agarwal for the petitioner. In response to the previous direction issued by this court dated 21.09.2017 read with dated 22.08.2017, the respondent Company submit its compliance report by providing information stating such that a separate arrangement has been made by the Respondent Company by opening an account with IDBI to keep the maturity amount of remaining and unclaimed fixed deposits till such time, the payment made to be thereunder are not cleared by a Court of Law for releasing payments to the depositors concern or his representative/next kin. It is also stated that such payment can be made to such authorised person by a competent court of law as and when such occasion arises.

We feel satisfaction, that adequate steps are being taken by the respondents Company with a view to safeguard the interest of the depositors or to their next kin in respect of such unclaimed deposits. The company further files a memo for rectification of typographical error, which seems to be erupted in courts order dated 22.08.2017 and 28.07.2017 which needs correction.

Further, the argument on present application under Section 74(2) of the Companies Act are also heard.

The counsel is at liberty to file written submission within a week. The order is reserved. The matter be listed on 23.10.2017.

Dated:13.10.2017


H.P. Chaturvedi, Member (Judicial)

Typed by:
P.K. Jyoti